REPORT OF THE COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Seventh Lok Sabha

Fifth Report



LOK SABHA SECRETARIAT NEW DELHI

1980

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Seventh Lok Sabha)

FIFTH REPORT

- I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Fifth Report.
 - 2. The Committee met on 15th July, 1980 for-
 - I. Examination of the following Constitution (Amendment) Bills under Rule 294(1)(a) of the Rules of Procedure:—
 - (1) The Constitution (Amendment) Bill, 1980 (Amendment of articles 330 and 332) by Shri Suraj Bhan.
 - (2) The Constitution (Amendment) Bill, 1980 (Amendment of article 16) by Shrimati Geeta Mukherjee.
 - (3) The Constitution (Amendment) Bill, 1980 (Insertion of new article 342A) by Shrimati Geeta Mukherjee.
 - (4) The Constitution (Amendment) Bill, 1980 (Amendment of articles 83 and 172) by Shri R. K. Mhalgi.
 - (5) The Constitution (Amendment) Bill, 1980 (Amendment of Second Schedule) by Shri R. K. Mhalgi.
 - II. Allocation of time under Rule 294(1)(e) of the Rules of Procedure to the Resolutions at items Nos. 2 and 3 set down in the List of Business for Friday, 18 July, 1980.

Examination of Constitution (Amendment) Bills

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

Findings of the Committee

(1) The Constitution (Amendment) Bill, 1980 (Amendment of articles 330 and 332) by Shri Suraj Bhan.

The Bill seeks to amend articles 330 and 332 of the Constitution with a view to provide that the number of seats reserved for Scheduled Castes and Scheduled Tribes in the House of the People and the Legislative Assembly of every State shall in no case be less than the ratio which their population bears to the total population in each State or Union territory.

After considering all aspects of the Bill, the Committee recommend that the Member may be permitted to move for leave to introduce the Bill.

(2) The Constitution (Amendment) Bill, 1980 (Amendment of article 16) by Shrimati Geeta Mukherjee.

The Bill seeks to amend the Constitution with a view to provide that there shall be equality of pay for equal work both for men and women in all spheres of work.

After considering all aspects of the Bill, the Committee recommend that the Member may be permitted to move for leave to introduce the Bill.

(3) The Constitution (Amendment) Bill, 1980 (Insertion of new article 342A) by Shrimati Gesta Markherjee.

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- The Bill seeks to amend the Constitution with a view to provide for appointment by the President of a Special Officer for women, whose duty shall be to investigate all matters relating to safeguards provided for women under the Constitution on matters concerning their socio-economic and political status, and to report to the President upon those matters, and the President shall cause all such reports to be laid before each House of Parliament.

After considering all aspects of the Bill, the Committee recommend that the Member may be permitted to move for leave to introduce the Bill.

(4) The Constitution (Amendment) Bill, 1980 (Amendment of articles 83 and 172) by Shri R. K. Mhalgi

The Bill seeks to amend the Constitution with a view to provide that elections to the Lok Sabha and State Assemblies shall be held after a fixed period of five years and if mid-term elections are held the newly elected House/Assembly shall continue only for the remaining period.

After considering all aspects of the Bill, the Committee recommend that the Member may be permitted to move for leave to introduce the Bill.

(5) The Constitution (Amendment) Bill, 1980 (Amendment of Second Schedule) by Shri R. K. Mhalgi.

The Bill seeks to amend the Second Schedule to the Constitution with a view to reduce the salaries of the President of India and the Governors of the States from Rs. 10,000 and Rs. 5,500 to Rs. 4,000 and Rs. 3,000 respectively.

After considering the Bill at some length, the Committee postponed further consideration thereof to their next sitting.

Allocation of time to Resolutions

- 4. The Committee recommend allocation of time to resolutions as follows:—
 - (1) Resolution regarding implementation of policies and programmes for tribal areas and Scheduled Castes 3 hours
 - (2) Resolution regarding abolition of system of employment of extra-departmental staff

 2 hours

Recommendations

- 5. The Committee recommend that-
 - (i) Sarvashri Suraj Bhan, R. K. Mhalgi and Shrimati Geeta Mukherjee be permitted to move for leave to introduce their Constitution (Amendment) Bills; and
 - (ii) the allocation of time to resolutions, as shown in paragraph 4 above. be agreed to by the House.

New Delhi;

G. LAKSHMANAN,

15 July 1980

Chairman,

24 Asadha 1902 (Saka)

Committee on Private Members' Bills and Resolutions.